



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Apr/202425/2

DATED: 03/06/2024

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Apr/202425/2 dated 03/06/2024 of Norms Committee - II for the year 2024-25 was held on 03/06/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SHRI R.K. JAISWAL, D.O.	MHI
2	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT

3	SHRI S.K. JAIN, CONSULTANT	DPIIT
4	SHRI V. C. AGARWAL, CONSULTANT(TEC-3)	TECHNICAL CONSULTANT, DGFT
5	SHRI S.K. BHATNAGAR, CONSULTANT(SKB)	TECHNICAL CONSULTANT, DGFT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	KUTCH COPPER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000634AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.06.2024, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	CONTINUOUS CAST COPPER WIRE ROD (COPPER CONTENT: 99.999%)	14850.00 KGS	COPPER CATHODES (COPPER CONTENT: 99.95 TO 99.99%)	WASTAGE AS APPLIED @1.005 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	2 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005445AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	3 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	INOX INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00008096AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	4 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	KIRAN UDYOG
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00009012AM24
RA File Number	092404000320 AM18
Licence No and Date	0910065532/05/10/2017
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 02.06.2024, as under:

ITEM OF IMPORT	WASTAGE APPLIED	WASTAGE ALLOWED
FIBRE GLASS BRAIDING	38.7 %	15% (1.15 KG/ KG CONTENT IN EXPORT
ELASTOCIL LR 6350 F	41.23 %	20% (1.20 KG/KG) CONTENT IN EXPORT
ELASTOCIL CROSS LINKER	8 %	8% (1.08 KG/KG) CONTENT IN EXPORT

RA concerned may take suitable consequential action accordingly.

Case No.	5 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	DESHMUKH LEAD PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00004034AM23
RA File Number	039404001032 AM18
Licence No and Date	0310819722/12/03/2018

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023.

RA concerned may take suitable consequential action accordingly.

Case No.	6 / NC/2/MEET/Apr/202425/2
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Case Status	Case Approved												
Party Name	KIRAN UDYOG												
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024												
HQ File Number	HQRNORM REVIW00009013AM24												
RA File Number	092404000234 AM19												
Licence No and Date	0910066574/17/08/2018												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 02.06.2024, as under:													
<table><tr><th>ITEM OF IMPORT</th><th>WASTAGE APPLIED</th><th>WASTAGE ALLOWED</th></tr><tr><td>FIBRE GLASS BRAIDING</td><td>38.7 %</td><td>15% (1.15 KG/ KG CONTENT IN EXPORT</td></tr><tr><td>ELASTOCIL LR 6350 F</td><td>41.23 %</td><td>20% (1.20 KG/KG) CONTENT IN EXPORT</td></tr><tr><td>ELASTOCIL CROSS LINKER</td><td>8 %</td><td>8% (1.08 KG/KG) CONTENT IN EXPORT</td></tr></table>		ITEM OF IMPORT	WASTAGE APPLIED	WASTAGE ALLOWED	FIBRE GLASS BRAIDING	38.7 %	15% (1.15 KG/ KG CONTENT IN EXPORT	ELASTOCIL LR 6350 F	41.23 %	20% (1.20 KG/KG) CONTENT IN EXPORT	ELASTOCIL CROSS LINKER	8 %	8% (1.08 KG/KG) CONTENT IN EXPORT
ITEM OF IMPORT	WASTAGE APPLIED	WASTAGE ALLOWED											
FIBRE GLASS BRAIDING	38.7 %	15% (1.15 KG/ KG CONTENT IN EXPORT											
ELASTOCIL LR 6350 F	41.23 %	20% (1.20 KG/KG) CONTENT IN EXPORT											
ELASTOCIL CROSS LINKER	8 %	8% (1.08 KG/KG) CONTENT IN EXPORT											
RA concerned may take suitable consequential action accordingly.													

Case No.	7 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00000008AM24
RA File Number	039504000599 AM19
Licence No and Date	0310823945/24/09/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.12.2023 and a reminder has been sent on 10.01.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit	

the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred.

Case No.	8 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00000684AM24
RA File Number	039504000593 AM19
Licence No and Date	0310823944/24/09/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	9 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00001218AM23
RA File Number	022404000132 AM19
Licence No and Date	0210208909/09/01/2019
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	10 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024

and Date	
HQ File Number	HQRNORM REVIW00003718AM24
RA File Number	072404000286 AM19
Licence No and Date	0710114653/13/03/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that Sh. Priyaranjan Sahoo, from M/s Powercore Industries India Pvt. Ltd. attended the personal hearing in the meeting 18.03.2024 and explained their case in detail. The Committee considered the case as per agenda and decided to ask the firm to furnish certain documents in a proper format. The case stands deferred	

Case No.	11 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00000221AM25
RA File Number	562404000037 AM20
Licence No and Date	5610005825/20/02/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 03.06.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	BRASS BILLETS	100.00 MTS	BRASS SCRAP HONEY/EBONY.	101.50 MTS AS APPLIED

NOTE: The composition of the export product should be matched with the composition of the import item.

RA concerned may take suitable consequential action accordingly.

Case No.	12 / NC/2/MEET/Apr/202425/2
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Case Status	Case Approved												
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED												
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024												
HQ File Number	HQRNORM REVIW00000717AM25												
RA File Number	522404000057 AM21												
Licence No and Date	5210043570/21/10/2020												
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms in this specific license only, on the basis of earlier norms fixed in similar cases as per comments of (Tec-3) dated 03.05.2024, as under: General norms for washers were fixed on the basis of different ID/OD ratio and the same may be applicable in this case also, as mentioned below: <table border="1"> <thead> <tr> <th>Export</th><th>Import</th></tr> </thead> <tbody> <tr> <td>Circular washers made of Stainless Steel of different grades with following ID/ OD ratio</td><td>Stainless Steel Coils/ Plates/ Sheets/ Sheet cuttings/ Strips of both prime and seconds</td></tr> <tr> <td>Up to 0.30 mm</td><td>1.35%</td></tr> <tr> <td>Up to 0.30 mm & Up to 0.50 mm</td><td>1.45%</td></tr> <tr> <td>Up to 0.50 mm & Up to 0.70 mm</td><td>1.70%</td></tr> <tr> <td>Up to 0.70 mm</td><td>1.85%</td></tr> </tbody> </table> Note: Grade and thickness of import item will be same as used in export product. RA concerned may take suitable consequential action accordingly.		Export	Import	Circular washers made of Stainless Steel of different grades with following ID/ OD ratio	Stainless Steel Coils/ Plates/ Sheets/ Sheet cuttings/ Strips of both prime and seconds	Up to 0.30 mm	1.35%	Up to 0.30 mm & Up to 0.50 mm	1.45%	Up to 0.50 mm & Up to 0.70 mm	1.70%	Up to 0.70 mm	1.85%
Export	Import												
Circular washers made of Stainless Steel of different grades with following ID/ OD ratio	Stainless Steel Coils/ Plates/ Sheets/ Sheet cuttings/ Strips of both prime and seconds												
Up to 0.30 mm	1.35%												
Up to 0.30 mm & Up to 0.50 mm	1.45%												
Up to 0.50 mm & Up to 0.70 mm	1.70%												
Up to 0.70 mm	1.85%												

Case No.	13 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00007239AM23
RA File Number	03AA04012296 AM21
Licence No and	0311000963/25/01/2021

Date	
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	14 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00001962AM24
RA File Number	07AA04007652 AM21
Licence No and Date	0711000394/29/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/2/MEET/Apr/202425/2										
Case Status	Case Approved										
Party Name	APAR INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024										
HQ File Number	HQRNORM APPLY 00084250AM21										
RA File Number	342404000291 AM20										
Licence No and Date	3411000026/15/02/2021										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/9/2023-TSW dated 29.05.2024, as under:											
I. Description, quantities and net weight of export items at SI.No.1 & 2 under the Advance Authorization may be specified as under:											
<table><tr><th rowspan="2">SI.No</th><th rowspan="2">Export Item Description</th><th>Quantity</th><th>Net Weight</th></tr><tr><th>(Kms)</th><th>(MT)</th></tr><tr><td>1</td><td>ACSR /AS CONDOR</td><td>300</td><td>438</td></tr></table>		SI.No	Export Item Description	Quantity	Net Weight	(Kms)	(MT)	1	ACSR /AS CONDOR	300	438
SI.No	Export Item Description			Quantity	Net Weight						
		(Kms)	(MT)								
1	ACSR /AS CONDOR	300	438								

	CONDUCTOR 795 MCM, SIZE: 54/7/3.081 MM		
2	ACSR / AS BLUEJAY CONDUCTOR 1113 MCM, SIZE: 45/7/2.66 MM	40	73

II. Quantity of import item at **SI.No.1** (i.e. Aluminum Ingots) may be allowed as **401.79 MT** as **1.02 Kgs/Kg** content in the export items at **SI.No.1 & 2** respectively.

III. Quantity of import item at **SI.No.2** (i.e. Aluminum Clad Steel Wire 3.081 MM) may be allowed as **107.868 MT** as **1.01 Kgs/Kg** content in the export item at **SI.No.1**.

IV. Quantity of import item at **Si.No.3** (i.e. Aluminum Clad Steel Wire 2.66 MM) may be allowed as **10.383 MT** as **1.01 Kgs/Kg** content in the export item at **SI.No.2**.

RA concerned may take suitable consequential action accordingly.

Case No.	16 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00089841AM21
RA File Number	05AA04032789 AM21
Licence No and Date	0511001370/23/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	17 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00000719AM25
RA File Number	52AA04004272 AM22

Licence No and Date	5211000886/18/06/2021												
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms in this specific license only, on the basis of earlier norms fixed in similar cases as per comments of (Tec-3) dated 03.05.2024, as under: General norms for washers were fixed on the basis of different ID/OD ratio and the same may be applicable in this case also, as mentioned below: <table border="1"> <thead> <tr> <th>Export</th><th>Import</th></tr> </thead> <tbody> <tr> <td>Circular washers made of Stainless Steel of different grades with following ID/ OD ratio</td><td>Stainless Steel Coils/ Plates/ Sheets/ Sheet cuttings/ Strips of both prime and seconds</td></tr> <tr> <td>Up to 0.30 mm</td><td>1.35%</td></tr> <tr> <td>Up to 0.30 mm & Up to 0.50 mm</td><td>1.45%</td></tr> <tr> <td>Up to 0.50 mm & Up to 0.70 mm</td><td>1.70%</td></tr> <tr> <td>Up to 0.70 mm</td><td>1.85%</td></tr> </tbody> </table> Note: Grade and thickness of import item will be same as used in export product. RA concerned may take suitable consequential action accordingly.		Export	Import	Circular washers made of Stainless Steel of different grades with following ID/ OD ratio	Stainless Steel Coils/ Plates/ Sheets/ Sheet cuttings/ Strips of both prime and seconds	Up to 0.30 mm	1.35%	Up to 0.30 mm & Up to 0.50 mm	1.45%	Up to 0.50 mm & Up to 0.70 mm	1.70%	Up to 0.70 mm	1.85%
Export	Import												
Circular washers made of Stainless Steel of different grades with following ID/ OD ratio	Stainless Steel Coils/ Plates/ Sheets/ Sheet cuttings/ Strips of both prime and seconds												
Up to 0.30 mm	1.35%												
Up to 0.30 mm & Up to 0.50 mm	1.45%												
Up to 0.50 mm & Up to 0.70 mm	1.70%												
Up to 0.70 mm	1.85%												

Case No.	18 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00007052AM23
RA File Number	03AA04031820 AM22
Licence No and Date	0311005306/12/07/2021
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	19 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00000238AM25
RA File Number	04AA04008307 AM22
Licence No and Date	0411001161/20/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	20 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00165307AM22
RA File Number	05AA04070749 AM22
Licence No and Date	0511004169/18/08/2021
Norms Committee Decision:	
Committee Report Awaited	

Case No.	21 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00169783AM22
RA File Number	34AA04006658 AM22

Licence No and Date	3411001001/24/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	22 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00229511AM22
RA File Number	05AA04094065 AM22
Licence No and Date	0511005743/28/10/2021
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	23 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00253992AM22

RA File Number	03AA040118220 AM22
Licence No and Date	0311008583/16/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	24 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00254420AM22
RA File Number	03AA040118267 AM22
Licence No and Date	0311008596/16/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	25 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00257417AM22
RA File Number	08AA04035174 AM22
Licence No and Date	0811003181/18/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	26 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00009089AM24
RA File Number	04AA04035723 AM22
Licence No and Date	0411001860/23/11/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly	

Case No.	27 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00280626AM22
RA File Number	34AA04009644 AM22
Licence No and Date	3411001526/09/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/25/2023-TSW dated 03.06.2024, as under: I. Import item shall be of relevant grade, diameter and type i.e. Seamless or Butt-welded as contained/utilized in the export item and its quantity may be allowed as 21.61 MT as 1.10 kgs. /kg. Content in export item, taking clue from SION C-798. RA concerned may take suitable consequential action accordingly.	

Case No.	28 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00289421AM22
RA File Number	13AX04000012 AM22

Licence No and Date	1311000840/17/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	29 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00295708AM22
RA File Number	05AX04000304 AM22
Licence No and Date	0511007190/23/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	30 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00000240AM25
RA File Number	04AX04000148 AM22
Licence No and Date	0411002479/25/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	31 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024

and Date	
HQ File Number	HQRNORM APPLY 00337200AM22
RA File Number	03AX04000921 AM22
Licence No and Date	0311010989/31/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	32 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00000600AM24
RA File Number	56AX04000080 AM22
Licence No and Date	5611000825/08/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	33 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00000242AM25
RA File Number	04AX04000327 AM22
Licence No and Date	0411003050/08/04/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	34 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00000245AM25
RA File Number	04AX04000112 AM23
Licence No and Date	0411003285/13/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	35 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ORIENT CABLES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00001216AM23
RA File Number	05AX04000678 AM23
Licence No and Date	0511013021/06/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) III. Material balancing viz. net content of each imported and indigenous input, export product wise. The case stands deferred.	

Case No.	36 / NC/2/MEET/Apr/202425/2
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Case Status	Case Approved
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00001618AM23
RA File Number	03AX04001890 AM23
Licence No and Date	0311015809/23/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/354/2019-TSW dated 03.06.2024, as under: I. Import item at SI.No.1 shall be of relevant thickness as contained/utilized in the export item. II. Taking clue from SION C-22, quantity of import item at SI.No.1 may be allowed as applied for i.e. 1150000 Kgs as 1.15 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	37 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00000239AM25
RA File Number	02AX04000167 AM23
Licence No and Date	0211002610/24/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country. II. Percentage of recovery of material other than lead scrap and value thereof in terms of INR. III. Environment clearance certificate issued by MOEF&CC/CPCB/SPCB on the processing lead scrap for manufacturing of lead ingots/lead alloy ingots. The case stands deferred.	

Case No.	38 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00000241AM25
RA File Number	02AX04000170 AM23
Licence No and Date	0211002618/27/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country. II. Percentage of recovery of material other than lead scrap and value thereof in terms of INR. III. Environment clearance certificate issued by MOEF&CC/CPCB/SPCB on the processing lead scrap for manufacturing of lead ingots/lead alloy ingots. The case stands deferred.	

Case No.	39 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000732AM25
RA File Number	NA
Licence No and Date	5211002813/12/07/2022
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	40 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000720AM25
RA File Number	NA
Licence No and Date	5211002837/15/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	41 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00000280AM24
RA File Number	03AX04002271 AM23
Licence No and Date	0311016512/26/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	42 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	PARAS ENGINEERING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00002326AM23
RA File Number	02AX04000238 AM23
Licence No and Date	0211002772/28/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	43 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00002819AM23
RA File Number	08AX04000862 AM23
Licence No and Date	0811005840/29/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations/basis for the requirement of import items. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. IV. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). V. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. The case stands deferred.	

Case No.	44 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00002915AM23
RA File Number	08AX04000913 AM23
Licence No and Date	0811005883/02/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the committee for the comments. The case stands deferred.	

Case No.	45 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00003176AM23
RA File Number	34AX04000584 AM23
Licence No and Date	3411002793/16/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	46 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00003240AM23
RA File Number	02AX04000353 AM23
Licence No and Date	0211003072/20/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/5/2023-TSW dated 07.03.2024, as under: I. Quantity of import item Carbon steel Seamless Mother pipe (Hot Finished) at SI.No.1 maybe allowed as 1.10 kg/kg. Content in export item. Note: The committee decided to add these conditions as under. I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take suitable consequential action accordingly.	

Case No.	47 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SCODA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00000668AM25
RA File Number	08AX04000970 AM23
Licence No and Date	0811006057/20/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the firm for Personal Hearing in the forthcoming meeting. The case stands deferred.	

Case No.	48 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00003676AM23
RA File Number	08AX04001140 AM23
Licence No and Date	0811006244/13/10/2022
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	49 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00003793AM23
RA File Number	34AX04000684 AM23

Licence No and Date	3411002924/17/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	50 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	METROLAB ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00003875AM23
RA File Number	31AX04000201 AM23
Licence No and Date	3111001767/21/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	51 / NC/2/MEET/Apr/202425/2										
Case Status	Case Approved										
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024										
HQ File Number	HQRNORM REVIW00000758AM25										
RA File Number	07AX04001065 AM23										
Licence No and Date	0711005521/21/10/2022										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 03.06.2024, as under:											
<table><tr><th>Sl No</th><th>Export Item</th><th>Quantity</th><th>Item of Import</th><th>Quantity</th></tr><tr><td>1</td><td>Container made of Tin Free Steel, (Net Content of Tin Free Steel -</td><td>231157.00 KGS</td><td>TIN FREE STEEL (0.17MM X923 MM COIL)</td><td>1.184 KG/KG ON THE NET CONTENT OF TIN-FREE STEELOF</td></tr></table>		Sl No	Export Item	Quantity	Item of Import	Quantity	1	Container made of Tin Free Steel, (Net Content of Tin Free Steel -	231157.00 KGS	TIN FREE STEEL (0.17MM X923 MM COIL)	1.184 KG/KG ON THE NET CONTENT OF TIN-FREE STEELOF
Sl No	Export Item	Quantity	Item of Import	Quantity							
1	Container made of Tin Free Steel, (Net Content of Tin Free Steel -	231157.00 KGS	TIN FREE STEEL (0.17MM X923 MM COIL)	1.184 KG/KG ON THE NET CONTENT OF TIN-FREE STEELOF							

	222400.000 Kgs and Lacquer (8757.000Kgs)			0.17 MM THICKNESS IN THE EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.				

Case No.	52 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00009164AM24
RA File Number	04AX04000720 AM23
Licence No and Date	0411004464/16/11/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023.	
RA concerned may take suitable consequential action accordingly.	

Case No.	53 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004489AM23
RA File Number	03AX04004168 AM23
Licence No and Date	0311019369/20/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 23.04.2024, as under:	

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	54 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004562AM23
RA File Number	03AX04004176 AM23
Licence No and Date	0311019472/24/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 16.04.2024, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	55 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00000243AM25
RA File Number	02AX04000539 AM23
Licence No and Date	0211003543/21/12/2022

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	56 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00000244AM25
RA File Number	02AX04000550 AM23
Licence No and Date	0211003589/30/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country. II. Percentage of recovery of material other than lead scrap and value thereof in terms of INR. III. Environment clearance certificate issued by MOEF&CC/CPCB/SPCB on the processing lead scrap for manufacturing of lead ingots/lead alloy ingots. The case stands deferred.	

Case No.	57 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00009162AM24
RA File Number	04AX04000877 AM23
Licence No and Date	0411004702/30/12/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	58 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00000723AM25
RA File Number	07AX04001494 AM23
Licence No and Date	0711006149/09/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	59 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005940AM23
RA File Number	05AX04003145 AM23
Licence No and Date	0511017044/27/01/2023
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	60 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006336AM23
RA File Number	07AX04001720 AM23
Licence No and Date	0711006445/15/02/2023
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	61 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006565AM23
RA File Number	34AX04001049 AM23
Licence No and Date	3411003429/23/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-3) dated 31.05.2024, as under: I. Import – 1190 MT including 0.5% wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	62 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00007999AM24
RA File Number	34AX04001082 AM23
Licence No and Date	3411003436/24/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to defer the case for further examination. The case stands deferred.	

Case No.	63 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00008001AM24
RA File Number	34AX04001083 AM23
Licence No and Date	3411003431/24/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to defer the case for further examination.	
The case stands deferred.	

Case No.	64 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006609AM23
RA File Number	03AX04005521 AM23
Licence No and Date	0311021736/27/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006644AM23
RA File Number	34AX04001080 AM23
Licence No and Date	3411003443/27/02/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	66 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006736AM23
RA File Number	04AX04000907 AM23
Licence No and Date	0411004991/03/03/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	67 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006737AM23
RA File Number	04AX04000969 AM23
Licence No and Date	0411004992/03/03/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	68 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00007974AM24
RA File Number	02AX04000696 AM23
Licence No and Date	0211004079/21/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to defer the case for further examination.	
The case stands deferred	

Case No.	69 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00007153AM23
RA File Number	08AX04002142 AM23
Licence No and Date	0811007664/23/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	70 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000898AM24
RA File Number	02AX04000093 AM24
Licence No and Date	0211004408/17/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of (TEC-3) dated 31.05.2024, as under:

I. Import – **8000 MT** including **0.5% wastage**.

RA concerned may take suitable consequential action accordingly.

Case No.	71 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00002064AM24
RA File Number	08AX04000464 AM24
Licence No and Date	0811008462/22/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to the committee for comments.	
The case stands deferred.	

Case No.	72 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00002729AM24
RA File Number	08AX04000476 AM24
Licence No and Date	0811008544/27/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to the committee for comments.	
The case stands deferred.	

Case No.	73 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00007448AM24
RA File Number	03AX04001398 AM24
Licence No and Date	0311024966/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	74 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004351AM24
RA File Number	13AX04000113 AM24
Licence No and Date	1311002068/11/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Process of manufacturing of lead ingots and wastage at each stage of operation. II. Benefits of using lead concentrate for manufacturing of lead ingots in place of lead scrap. III. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country. IV. Percentage of recovery of material other than lead and value thereof in terms of INR. V. Environment clearance certificate issued by MOEF&CC/CPCB/SPCB on the processing lead concentrate for manufacturing of lead ingots. The case stands deferred.	

Case No.	75 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004395AM24
RA File Number	03AX04000325 AM24
Licence No and Date	0311025343/12/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	76 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004397AM24
RA File Number	34AX04000247 AM24
Licence No and Date	3411003881/13/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	77 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004436AM24
RA File Number	04AX04000341 AM24
Licence No and Date	0411005728/14/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 03.06.2024, as under: ITEM OF EXPORT: ROTAR BLADE FOR WIND TURBINE – 50 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED: WEIGHT PER BLADE SHOULD NOT BE LESS THAN 24,494 KG (+/2%) 1. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4 1, 2, 5, 7, 9, 13, 14, 16, to 19, 24 to 26, 29 to 32, 43, 49, 61, 66, 74, 75, 77, 80, 88, 96 and 97 2. IMPORT OF FOLLOWING ITEMS IS CONSUMABLES MAY BE ALLOWED AS APPLIED FOR WITH CUMALATIVE VALUE UP TO 2 % OF FOB VALUE 6, 10 to 12, 15, 40, 57 to 59, 71, 72, 85 and 93 3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR RA concerned may take suitable consequential action accordingly.	

Case No.	78 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004437AM24
RA File Number	04AX04000343 AM24
Licence No and Date	0411005729/14/07/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 03.06.2024, as under:

ITEM OF EXPORT: ROTAR BLADE FOR WIND TURBINE – 50 NOS

IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED: WEIGHT PER BLADE SHOULD NOT BE LESS THAN 24,494 KG (+/-2%)

1. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4

1, 2, 5, 7, 9, 13, 14, 16, to 19, 24 to 26, 29 to 32, 43, 49, 61, 66, 74, 75, 77, 80, 88, 96 and 97.

2. IMPORT OF FOLLOWING ITEMS IS CONSUMABLES MAY BE ALLOWED AS APPLIED FOR WITH CUMALATIVE VALUE UP TO 2 % OF FOB VALUE

6, 10 to 12, 15, 40, 57 to 59, 71, 72, 85 and 93

3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	79 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004471AM24
RA File Number	34AX04000283 AM24
Licence No and Date	3411003909/17/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license,

if any, may also be indicated.

- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	80 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00000666AM25
RA File Number	08AX04000699 AM24
Licence No and Date	0811008845/21/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to defer the case for further examination.	
The case stands deferred	

Case No.	81 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004648AM24
RA File Number	04AX04000365 AM24
Licence No and Date	0411005772/26/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 02.06.2024, as under:	
ITEM OF EXPORT: ROTAR BLADE FOR WIND TURBINE – 50 NOS	
IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED: WEIGHT PER BLADE	

SHOULD NOT BE LESS THAN 16,884 KG (+/2%)

1. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4

4, 7, 10 to 13, 16, 17, 19, 22, 24, 30, 35, 36, 38, 39, 54, 55, 57 to 77, 80 to 100, 103 to 109, 118 and 119

2. IMPORT OF FOLLOWING ITEMS IS CONSUMABLES MAY BE ALLOWED AS APPLIED FOR WITH CUMALATIVE VALUE UP TO 2 % OF FOB VALUE

3, 6, 8, 9, 18, 20, 21, 23, 25, 26, 37, 41, 44, 79, 101 and 102

3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	82 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004649AM24
RA File Number	04AX04000366 AM24
Licence No and Date	0411005773/26/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 02.06.2024, as under:

ITEM OF EXPORT: ROTAR BLADE FOR WIND TURBINE – 50 NOS

IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED: WEIGHT PER BLADE SHOULD NOT BE LESS THAN 16,884 KG (+/2%)

1. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4

4, 7, 10 to 13, 16, 17, 19, 22, 24, 30, 35, 36, 38, 39, 54, 55, 57 to 77, 80 to 100, 103 to 109, 118 and 119

2. IMPORT OF FOLLOWING ITEMS IS CONSUMABLES MAY BE ALLOWED AS APPLIED FOR WITH CUMALATIVE VALUE UP TO 2 % OF FOB VALUE

3, 6, 8, 9, 18, 20, 21, 23, 25, 26, 37, 41, 44, 79, 101 and 102

3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	83 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00000759AM25
RA File Number	07AX04000638 AM24
Licence No and Date	0711008815/26/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.06.2024, as under:

Sl No	Export Item	Quantity	Item of Import	Quantity
1	CONTAINER MADE OF TIN-FREE STEEL	346736 KGS	TIN FREE STEEL (0.17MM X923 MM COIL)	1.184 KG/KG ON THE NET CONTENT OF TIN-FREE STEEL OF 0.17 MM THICKNESS IN THE EXPORT PRODUCT

RA concerned may take suitable consequential action accordingly.

Case No.	84 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004660AM24
RA File Number	09AX04000091 AM24
Licence No and Date	0911005492/27/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	85 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	KRISBAL ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004662AM24
RA File Number	10AX04000150 AM24
Licence No and Date	1011001966/27/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	86 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004665AM24
RA File Number	03AX04001741 AM24
Licence No and Date	0311025802/27/07/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise.
- II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
- III. Net weight per KM of each Cable
- IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
- V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	87 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	PROSAIC STEEL AND ALLOYS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004668AM24
RA File Number	03AX04001872 AM24
Licence No and Date	0311025813/27/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	88 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	MARUTI INTERIOR PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004696AM24
RA File Number	24AX04000063 AM24
Licence No and Date	2411002583/28/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	89 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	VIKRANTA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004767AM24
RA File Number	52AX04000127 AM24
Licence No and Date	5211005325/01/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	90 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004823AM24
RA File Number	03AX04002011 AM24
Licence No and Date	0311025995/03/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Type of weld used to manufacture pipe II. Thickness of each coating III. Area of coating surface IV. Weight of import item 6 is 66 times weight of Export Product. Please justify. The case stands deferred.	

Case No.	91 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004824AM24
RA File Number	07AX04000695 AM24
Licence No and Date	0711008892/03/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 03.06.2024, as under: ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,65,127 KG +/-1% ITEM OF IMPORT 1. IMPORT ITEMS AT S. NO. 2-26,30-45,57-62,68,72,79-90,96,97 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4 2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR RA concerned may take suitable consequential action accordingly.	

Case No.	92 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004825AM24
RA File Number	07AX04000694 AM24
Licence No and Date	0711008893/03/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 03.06.2024, as under: ITEM OF EXPORT	

BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))((
TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,62,561 KG +/-1%

ITEM OF IMPORT

1. IMPORT ITEMS AT S. NO. 2-22,26-41,53-74,79,83,90-101,106,107 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4
2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	93 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004849AM24
RA File Number	03AX04001740 AM24
Licence No and Date	0311026023/04/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 29.04.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	94 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	PROFFER INFORMATION SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004899AM24

RA File Number	05AX04001277 AM24
Licence No and Date	0511020274/07/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	UNI WORTH ENTERPRISES LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004968AM24
RA File Number	08AX04000892 AM24
Licence No and Date	0811009067/10/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Surface area of Export Product 2. Thickness of each layer of Export Product with calculations of requirement of each import item. The case stands deferred.	

Case No.	96 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AAMOR WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004990AM24
RA File Number	05AX04001172 AM24
Licence No and Date	0511020348/10/08/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	97 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AAMOR INOX LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00004991AM24
RA File Number	05AX04001170 AM24
Licence No and Date	0511020349/10/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005004AM24
RA File Number	34AX04000742 AM23
Licence No and Date	3411004015/11/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	99 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005005AM24
RA File Number	34AX04000892 AM23
Licence No and Date	3411004016/11/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	100 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	TRANSFIX (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005086AM24
RA File Number	31AX04000139 AM24
Licence No and Date	3111002575/16/08/2023
Norms Committee Decision:	
Case referred for the comments of MHI .	

Case No.	101 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005093AM24
RA File Number	08AX04000928 AM24
Licence No and Date	0811009116/17/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to the committee for comments.	
The case stands deferred.	

Case No.	102 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005098AM24
RA File Number	08AX04000912 AM24
Licence No and Date	0811009121/17/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to the committee for comments.	

The case stands deferred.

Case No.	103 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	FINE LEAD TECHNOLOGY
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005168AM24
RA File Number	04AX04000362 AM24
Licence No and Date	0411005883/22/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	DHASH PV TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005186AM24
RA File Number	07AX04000690 AM24
Licence No and Date	0711009008/23/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-3) dated 31.05.2024, as under: Export product: Junction Box Assembly containing 1960000 mtr. of imported PV cable. Import product: 1979600 mtr. Including 1% wastage Note: Type & size of the cable will be same as used in the export product. RA concerned may take suitable consequential action accordingly.	

Case No.	105 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	KRISHNA OVERSEAS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005284AM24
RA File Number	33AX04000052 AM24
Licence No and Date	3311001457/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005287AM24
RA File Number	07AX04000809 AM24
Licence No and Date	0711009066/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AADISHAKTI GREEN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005290AM24
RA File Number	05AX04000924 AM24
Licence No and Date	0511020677/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SATKAR FORGE
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005343AM24
RA File Number	24AX04000211 AM24
Licence No and Date	2411002705/31/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005352AM24
RA File Number	13AX04000170 AM24
Licence No and Date	1311002180/31/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005360AM24
RA File Number	07AX04000822 AM24
Licence No and Date	0711009088/01/09/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country.
- II. Percentage of recovery of material other than lead scrap and value thereof in terms of INR.

The case stands deferred.

Case No.	111 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005377AM24
RA File Number	08AX04001047 AM24
Licence No and Date	0811009248/01/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005379AM24
RA File Number	08AX04001046 AM24
Licence No and Date	0811009249/01/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/2/MEET/Apr/202425/2
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Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005444AM24
RA File Number	08AX04001058 AM24
Licence No and Date	0811009273/05/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the committee for comments. The case stands deferred.	

Case No.	114 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005610AM24
RA File Number	02AX04000350 AM24
Licence No and Date	0211005095/12/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/131/2019-TSW dated 22.05.2024, as under: I. Quantity of import item at SI.No.1 (Copper Wire Rod) may be allowed as applied for i.e. 505 MT as 1.01 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	115 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006798AM24
RA File Number	NA

Licence No and Date	0711009201/13/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006799AM24
RA File Number	NA
Licence No and Date	0711009202/13/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005703AM24
RA File Number	08AX04001108 AM24
Licence No and Date	0811009378/15/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to the committee for comments.	
The case stands deferred.	

Case No.	118 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred

Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00000667AM25
RA File Number	08AX04001142 AM24
Licence No and Date	0811009382/15/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to defer the case for further examination. The case stands deferred.	

Case No.	119 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005736AM24
RA File Number	03AX04002588 AM24
Licence No and Date	0311027175/16/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Type of weld used to manufacture pipe. II. Thickness of each coating. III. Area of coating surface. IV. Weight of import item 6 is 61 times wt. of Export Product. Please justify. V. Import item 7 is same as item 1. Please clarify. The case stands deferred.	

Case No.	120 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005743AM24

RA File Number	05AX04001691 AM24
Licence No and Date	0511021024/18/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	LIGERO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005749AM24
RA File Number	52AX04000166 AM24
Licence No and Date	5211005748/19/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005760AM24
RA File Number	07AX04000919 AM24
Licence No and Date	0711009228/20/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 03.06.2024, as under:	
ITEM OF EXPORT BLADE N 77.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))((TOTAL 69 NOS) TOTAL EXPORT ITEM WEIGHT OF 16,75,351 KG +/-1% ITEM OF IMPORT	

1. IMPORT ITEMS AT S. NO. 15-20,30-35 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4

2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	123 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005906AM24
RA File Number	07AX04000995 AM24
Licence No and Date	0711009312/27/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	JUPITER LAMINATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005916AM24
RA File Number	05AX04001875 AM24
Licence No and Date	0511021158/27/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00005950AM24
RA File Number	09AX04000566 AM24
Licence No and Date	0911005875/29/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006012AM24
RA File Number	05AX04001686 AM24
Licence No and Date	0511021299/03/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006041AM24
RA File Number	03AX04002978 AM24
Licence No and Date	0311027631/05/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00007998AM24
RA File Number	34AX04000453 AM24
Licence No and Date	3411004198/05/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to defer the case for further examination. The case stands deferred.	

Case No.	129 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM REVIW00008000AM24
RA File Number	34AX04000454 AM24
Licence No and Date	3411004197/05/10/2023
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to defer the case for further examination. The case stands deferred.	

Case No.	130 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006146AM24

RA File Number	05AX04001996 AM24
Licence No and Date	0511021445/10/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.05.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred	

Case No.	131 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006147AM24
RA File Number	05AX04001999 AM24
Licence No and Date	0511021446/10/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.06.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	132 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006297AM24
RA File Number	04AX04000601 AM24

Licence No and Date	0411006168/17/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SHREEYAM POWER AND STEEL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006359AM24
RA File Number	37AX04000029 AM24
Licence No and Date	3711000215/19/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006369AM24
RA File Number	04AX04000608 AM24
Licence No and Date	0411006205/19/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024

and Date	
HQ File Number	HQRNORM APPLY 00006421AM24
RA File Number	08AX04001403 AM24
Licence No and Date	0811009738/24/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006562AM24
RA File Number	34AX04000508 AM24
Licence No and Date	3411004284/31/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4A is required The case stands deferred.	

Case No.	137 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006634AM24
RA File Number	04AX04000659 AM24
Licence No and Date	0411006269/04/11/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	138 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006636AM24
RA File Number	31AX04000207 AM24
Licence No and Date	3111002769/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006648AM24
RA File Number	04AX04000597 AM24
Licence No and Date	0411006271/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006664AM24

RA File Number	05AX04002359 AM24
Licence No and Date	0511021900/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006665AM24
RA File Number	04AX04000671 AM24
Licence No and Date	0411006283/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006666AM24
RA File Number	04AX04000670 AM24
Licence No and Date	0411006284/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	REY PACKAGING

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00006746AM24
RA File Number	52AX04000237 AM24
Licence No and Date	5211006343/08/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00007310AM24
RA File Number	NA
Licence No and Date	0711009829/01/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00007332AM24
RA File Number	08AX04001710 AM24
Licence No and Date	0811010237/12/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to the committee for comments.	
The case stands deferred.	

Case No.	146 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00007743AM24
RA File Number	03AX04004512 AM24
Licence No and Date	0311029892/04/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00007836AM24
RA File Number	02AX04000594 AM24
Licence No and Date	0211005704/09/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00007837AM24
RA File Number	02AX04000582 AM24
Licence No and Date	0211005705/09/01/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.06.2024, as under:

SL NO	EXPORT ITEMS	QUANTITY	IMPORT ITEM	QUANTITY TO BE ALLOWED
1	CONTINUOUS CAST COPPER ROD / COPPER WIRE ROD (COPPER CONTENT: 99.99%)	830.833 MTS	COPPER ANODE (APPROX 99.2% TO 99.7% OF COPPER CONTENT)	WASTAGE AS APPLIED @1.02 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	149 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00007986AM24
RA File Number	03AX04004708 AM24
Licence No and Date	0311030219/16/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00008031AM24
RA File Number	02AX04000607 AM24

Licence No and Date	0211005776/17/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country. II. Percentage of recovery of material other than lead scrap and value thereof in terms of INR. III. Environment clearance certificate issued by MOEF&CC/CPCB/SPCB on the processing lead scrap for manufacturing of lead ingots/lead alloy ingots. The case stands deferred.	

Case No.	151 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00008069AM24
RA File Number	02AX04000618 AM24
Licence No and Date	0211005784/19/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country. II. Percentage of recovery of material other than lead scrap and value thereof in terms of INR. III. Environment clearance certificate issued by MOEF&CC/CPCB/SPCB on the processing lead scrap for manufacturing of lead ingots/lead alloy ingots. The case stands deferred.	

Case No.	152 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	MERO ASIA PACIFIC ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00008092AM24
RA File Number	04AX04000907 AM24
Licence No and Date	0411006749/22/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 02.06.2024, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	153 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00008114AM24
RA File Number	04AX04000944 AM24
Licence No and Date	0411006757/23/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	154 / NC/2/MEET/Apr/202425/2
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Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00008116AM24
RA File Number	04AX04000943 AM24
Licence No and Date	0411006758/23/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00008119AM24
RA File Number	03AX04004811 AM24
Licence No and Date	0311030372/23/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00008120AM24
RA File Number	03AX04004812 AM24
Licence No and Date	0311030373/23/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00008123AM24
RA File Number	03AX04004831 AM24
Licence No and Date	0311030383/23/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) III. Material balancing viz. net content of each imported and indigenous input, export product wise. The case stands deferred.	

Case No.	158 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00008135AM24
RA File Number	04AX04000908 AM24
Licence No and Date	0411006764/24/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	159 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	EURO PANEL PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00008960AM24
RA File Number	03AX04005333 AM24
Licence No and Date	0311031891/07/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/2/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00009241AM24
RA File Number	02AX04000760 AM24
Licence No and Date	0211006215/21/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/140/2020-TSW dated 19.04.2024, as under: I. Quantity of import item Carbon steel Seamless Mother pipe (Hot Finished) at SI.No.1 maybe allowed as 1.10 kg/kg. Content in export item. Note: The committee decided to add these conditions as under. I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must	

correspond with the grade of export pipes/tubes.

III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.

IV. Pre-Import condition shall be mandatory while issuing the duty free licenses.

RA concerned may take suitable consequential action accordingly.

Case No.	161 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000232AM25
RA File Number	04AX04000010 AM25
Licence No and Date	0411007266/15/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000256AM25
RA File Number	03AX04000176 AM25
Licence No and Date	0311033054/15/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	POCL ENTERPRISES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000261AM25
RA File Number	04AX04001186 AM24
Licence No and Date	0411007269/16/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) of Customs Authorized Laboratory/Test Certificate from the Supplier on the total net lead content in the lead scrap (Rent). And also other materials coming along with the rent scrap and value thereof. II. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of lead scrap (Rent) for processing into lead ingots. The case stands deferred.	

Case No.	164 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	OPTECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000279AM25
RA File Number	03AX04000178 AM25
Licence No and Date	0311033118/16/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	165 / NC/2/MEET/Apr/202425/2
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Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000433AM25
RA File Number	03AX04000376 AM25
Licence No and Date	0311033365/25/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000438AM25
RA File Number	03AX04000375 AM25
Licence No and Date	0311033381/26/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/Apr/202425/2					
Case Status	Case Approved					
Party Name	MEHTA TUBES LIMITED					
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024					
HQ File Number	HQRNORM APPLY 00000509AM25					
RA File Number	03AX04005711 AM24					
Licence No and Date	0311033506/01/05/2024					
Norms Committee Decision:						
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 02.06.2024, as under:						
<table><tr><td>SL</td><td>EXPORT</td><td>QUANTITY</td><td>ITEM OF</td><td>QUANTITY</td></tr></table>		SL	EXPORT	QUANTITY	ITEM OF	QUANTITY
SL	EXPORT	QUANTITY	ITEM OF	QUANTITY		

NO	ITEM		IMPORT	TO BE ALLOWED
1	DRAWN COPPER TUBES	50000.00 KGS	COPPER PIPES	WASTAGE @5% ON THE NET WEIGHT OF THE EXPORT PRODUCT.

NOTE: The Outer Diameter, Internal Diameter, and thickness of the imported tubes should be more than the Outer Diameter, Internal Diameter, and thickness of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	168 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000519AM25
RA File Number	07AX04000148 AM25
Licence No and Date	0711011211/02/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	CUTECH ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000521AM25
RA File Number	24AX04000044 AM25
Licence No and	2411003497/02/05/2024

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the chemical composition of copper-based alloy ingots to be exported. II. Process flow chart and wastage of copper and Aluminum at each stage of operation. III. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country on imported copper scrap druid and aluminum scrap tassal/twang. IV. Percentage of recovery of material other than copper and aluminum from copper and aluminum scrap and value thereof in terms of INR. V. Latest environment clearance certificate issued by moef&cc/cpcb/spcb on the processing lead scrap for manufacturing of lead ingots/lead alloy ingots. The case stands deferred.	

Case No.	170 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000527AM25
RA File Number	03AX04000526 AM25
Licence No and Date	0311033548/02/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	171 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000536AM25

RA File Number	02AX04000059 AM25
Licence No and Date	0211006487/03/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country. II. Percentage of recovery of material other than lead scrap and value thereof in terms of INR. III. Latest environment clearance certificate issued by MOEF&CC/CPCB/SPCB on the processing lead scrap for manufacturing of lead ingots The case stands deferred.	

Case No.	172 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AAMOR INOX LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000537AM25
RA File Number	05AX04000050 AM25
Licence No and Date	0511025295/03/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	173 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000538AM25
RA File Number	56AX04000031 AM25
Licence No and Date	5611002924/03/05/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	174 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000562AM25
RA File Number	07AX04000117 AM25
Licence No and Date	0711011235/06/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000564AM25
RA File Number	07AX04000116 AM25
Licence No and Date	0711011236/06/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	NUEVOSOL ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000565AM25
RA File Number	09AX04000068 AM25

Licence No and Date	0911007185/06/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. The description of the export items is too generic. Submit detailed description of the export products and application thereof. II. Submit colored drawing of the initial size of the raw material required and final size of the export products. III. Process flow chart of each export product and wastage at each operation stage. IV. What is meaning of blast rail. How it can be manufactured by using trim edge coils of 0.80 mm. Submit photographs of manufacturing activities involved in all the export products or a video film of complete process of manufacturing. V. What is the meaning of the description of the export product from SI.no 1 to 14. Submit detailed description. The case stands deferred.	

Case No.	177 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000592AM25
RA File Number	04AX04000091 AM25
Licence No and Date	0411007380/08/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	178 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024

and Date	
HQ File Number	HQRNORM APPLY 00000632AM25
RA File Number	05AX04000381 AM25
Licence No and Date	0511025403/09/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ATLAS TRANSFORMERS INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000638AM25
RA File Number	34AX04001003 AM24
Licence No and Date	3411004907/09/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	REAL ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000639AM25
RA File Number	24AX04000055 AM25
Licence No and Date	2411003518/09/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/2/MEET/Apr/202425/2
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Case Status	Case Deferred
Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000650AM25
RA File Number	13AX04000041 AM25
Licence No and Date	1311003005/10/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Process flow chart and wastage at each stage of operation. Submit a detailed write-up of the process from the raw material to the production of the finished product. II. What is the chemical composition of the export product? Submit the analysis report of the export product. III. Submit a certificate of analysis either from the customs authorized laboratory or from the authorized laboratory of the supplier. IV. Submit environment permission from MOEF&CC/CPCB/SPCB for processing lead ores and concentrate. The case stands deferred.	

Case No.	182 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000659AM25
RA File Number	05AX04000200 AM25
Licence No and Date	0511025428/10/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) of Customs Authorized Laboratory or from the supplier-authorized lab	

on the total net content of Lead in the Lead scrap (RAINS).
II. Percentage-wise other scrap while importing lead scraps (Rains) and the value thereof.

The case stands deferred.

Case No.	183 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000738AM25
RA File Number	05AX04000292 AM25
Licence No and Date	0511025541/15/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000762AM25
RA File Number	05AX04000331 AM25
Licence No and Date	0511025569/16/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Certificate of Analysis (CoA) of Customs Authorized Laboratory or from the supplier-authorized lab	

on the total net content of Lead in the Lead scrap (RAINS).
 II. Percentage-wise other scrap while importing lead scraps (Rains) and the value thereof. Also submit GST invoices of the non lead content scrap.

The case stands deferred.

Case No.	185 / NC/2/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202425/ 2 and 03/06/2024
HQ File Number	HQRNORM APPLY 00000766AM25
RA File Number	05AX04000483 AM25
Licence No and Date	0511025575/16/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	